

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/6233/2021

This the 06th day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Farooq Ahmad Dar (Aged: 62 years), (Retd. Junior Assistant, GHS Awantipora),
S/o Mohammad Akbar Dar, R/o Goripora, Tehsil Awantipora, Pulwama.

.....Applicant

(Advocate:- Mr. Bhakt Parvaiz)

Versus

1. Union Territory of J&K through Commissioner/Secretary to Government, School Education Department, Civil Secretariat, Jammu/Srinagar.
2. Director, School Education Kashmir, Srinagar.
3. Chief Accounts officer, Director School Education Kashmir, Srinagar.
4. Chief Education officer, Pulwama.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G./Mr. Raghu Mehta, learned Sr. C.G.S.C)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Learned counsel for the applicant submits that the applicant is aggrieved by the action of the respondents of withholding his leave encashment. He prays that the T.A. may be disposed of by directing the respondents to grant leave encashment in favour of the applicant.

2. We have heard Mr. Bhakt Parvaiz, learned counsel for the applicant and Mr. Rajesh Thappa, learned D.A.G. and Mr. Raghu Mehta, learned Sr. C.G.S.C. for the respondents and perused the records.



3. Looking to the facts and circumstances of the case, we dispose of the T.A. with direction to the respondents to consider the case of the applicant for grant of leave encashment, if due, as per rules and regulations within a period of two months from the date of receipt of a certified copy of this order. In case, there is any impediment in granting leave encashment to the applicant, the respondents will pass a reasoned and speaking order.



4. It is made clear that we have not entered into the merits of the case.

5. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun